

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 17 OF 2019 &
IA NO. 341 OF 2019

Dated : 14th March, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

NRSS XXXI (B) Transmission Ltd

... Appellant (s)

Versus

Central Electricity Regulatory Commission & Ors

... Respondent (s)

Counsel for the Appellant(s) : Mr. Amal Nair

Counsel for the Respondent (s) : Ms. Suparna Srivastava
Ms. Nehul Sharma for R-2

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Harshita Sinha for R-6

ORDER

(On IA No. 341 of 2019 - Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

The learned counsel, Mr. Amal Nair, appearing for the second Respondent submitted that, there is a delay of 17 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission of the counsel for the second Respondent, as stated supra, is placed on record.

In the light of the submission of the counsel for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same are accepted and the delay in filing the reply is condoned. IA is allowed.

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The learned counsel, Ms. Harshita Sinha, appearing for the sixth Respondent prays for another four weeks' time to file the reply in this case.

The learned counsel, Mr. Amal Nair, appearing for the Appellant also prays for four weeks' time thereafter to file his rejoinder in this matter.

Submissions of the learned counsel appearing for the sixth Respondent and the Appellant, as stated above, are placed on record.

Another four weeks' time extension is granted to the counsel for the sixth Respondent to file the reply in this case. She is permitted to file the same on or before 11.04.2019, after duly serving copy of the same to the counsel for the Appellant.

The counsel for the Appellant is also permitted thereafter to file his rejoinder on or before 09.05.2019, after duly serving copy of the same to the counsel for the appearing Respondents.

List the matter on **15.05.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 2 and 6.

(Ravindra Kumar Verma)
Technical Member
vt/ss

(Justice N.K. Patil)
Judicial Member